

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-522
CP-141/241-242/ND/2023

IN THE MATTER OF:

Sh. T R Arya

.....Applicant

Vs.

Hari Steels & General Industries Ltd. & Ors. {5}

.....Respondent

SECTION

U/s 241-242

Order delivered on 01.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Rohan Chawla, Mr. Harshit Joshi, Advs.

For the Respondent : Ms. Sonal Khattri, Proxy Counsel

ORDER

Ld. Counsel on behalf of the Petitioner is present. Proxy Counsel on behalf of the Respondent is present and submitted that the arguing counsel is not available today and therefore sought adjournment. Pleadings are complete. List the matter for argument on **03.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)